

| Category       | Number of qualified Candidates        |                                           |
|----------------|---------------------------------------|-------------------------------------------|
|                | June, 2007<br>Lectureship Eligibility | December, 2007<br>Lectureship Eligibility |
| General        | 2161                                  | 2200                                      |
| OBC            | 878                                   | 904                                       |
| SC             | 2107                                  | 2189                                      |
| ST             | 647                                   | 638                                       |
| <b>TOTAL :</b> | <b>5793</b>                           | <b>5931</b>                               |

(c) The data of candidates qualifying during the last two years caste category-wise is as below:—

| UGC-NET        | Qualified for           | Number of qualified Candidates |      |      |     |       |
|----------------|-------------------------|--------------------------------|------|------|-----|-------|
|                |                         | General                        | OBC  | SC   | ST  | TOTAL |
| June 2008      | Lectureship Eligibility | 2329                           | 969  | 2252 | 725 | 6275  |
| December, 2008 | Lectureship Eligibility | 2473                           | 1001 | 2340 | 725 | 6569  |
| June, 2009     | Lectureship Eligibility | 2730                           | 2892 | 2929 | 977 | 9528  |
| December, 2009 | Lectureship Eligibility | 948                            | 1318 | 630  | 294 | 3190  |

#### Shortage of teachers

†4677. SHRI BRIJ BHUSHAN TIWARI:  
SHRI BHAGWATI SINGH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that due to shortage of teachers the Right to Education Act is not being implemented even after its passing; and

(b) if so, the details of the number of qualified teachers, the number of required teachers and the time by when it is likely to be fulfilled?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) The Right of Children to Free and Compulsory Education Act, 2009 has come into force with effect from 1.4.2010. In addition to the need for teachers against existing State sector vacancies of about 5.23 lakh teachers in various States/UTs, an additional 5.08 lakh teachers is estimated to be required to ensure proper implementation of the RTE Act.

†Original notice of the question was received in Hindi.

Filling up of the posts of teachers is a continuous on-going process. It is the duty of the appropriate Government and local authorities to take necessary steps for providing teaching staff to facilitate implementation of the RTE Act.

**Common standard for quality education in schools**

4678. SHRI SABIR ALI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Council of Boards of School Education (COBSE) has submitted any proposal for creation of National Commission to lay down common standard to bring about qualitative changes in school education; and

(b) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) No, Sir.

(b) Does not arise.

**Restoring minority character of Jamia Millia Islamia**

4679. SHRI MOHAMMED ADEEB: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that various organizations are spearheading agitations and movements for minority character of Jamia Millia Islamia;

(b) if so, the details thereof;

(c) Government's present policy in the matter; and

(d) Government's plan for restoring minority character of Jamia Millia Islamia?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) The demand for grant of minority status to Jamia Millia Islamia, a Central University established under the Jamia Millia Islamia Act, 1988, has been received from various sections of the University community and society such as Jamia Teachers' Association, Jamia Old Boys Association, Jamia Administrative Staff Association, Jamia Old Boys Union. A number of petitions in this regard are pending before the Hon'ble National Commission for Minority Educational Institutions.

The question regarding minority status of Aligarh Muslim University (AMU) is pending before a larger bench of the Hon'ble Supreme Court of India, where the interpretation of the term 'establishing' a University, as laid down in the 'Azeez Basha' matter, is under challenge. The judgment of the Hon'ble Supreme Court in the AMU matter will have a bearing on the issues relating to the minority character of Jamia Millia Islamia.

**Students in private schools under RTE Act**

4680. DR. T. N. SEEMA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state: